



2026:AHC:21947

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1340 of 2026

Neha

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Atul Kumar, Gagan Pratap Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Atul Kumar, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though the writ petitioner was appointed as Aganwadi Karyakatri, however, the income certificate has been cancelled to which a show cause notice has been issued on 22.12.2025, the writ petitioner has tendered its reply to the show cause notice on 14.01.2026 but the proceedings have not been finalized. Learned counsel for the writ petitioner submits that now fresh income certificate has been issued.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by fifth respondent, District Program Officer, District Mainpuri.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fifth respondent, District Program Officer, District Mainpuri by **20.01.2026**. Thereafter, the fifth respondent shall decide the claim of the writ petitioner within a period of six weeks.

(Vikas Budhwar,J.)

February 2, 2026

Rajesh